Page No.

( P.K.KARTHA) VICE CHAIRMAN

12.12.89

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW DELHI

OA/TA/RA/CCP No. CCP-219/899 OA-862/89 N.K.Verma,

APPLICANT(S)

COUNSEL

**VERSUS** 

RESPONDENT(S) COUNSEL Orders Date Office Report 1.12.1989. Present: Shri J.P. Verghese, Counsel for the applicant. Heard. Issue notice of the CCP-219/89 to the respondents returnable on 12th December, 1989. The notice be issued through Special messanger. complete ( P.K. Kartha ) Vice Chairman 12,12,89 Applicant through Shri J.P. Verghese, Counsel. Respondents through Shri M.M.Sudan, Counsel. Heard the learned counsel of both parties. Respondents may file their reply to the CCP within three weeks with a copy to the applicant. Applicant may file rejoinder, if any, within two weeks the reafter. Learned counsel of the applicant has stated that he has filed a Review Petition for seeking review of the judgement of the Tribunal dated 6.10.89. He has prayed that the CCP may also be taken up along with the RA and for this purpose he has already moved a Misc. Petition. Let the Misc. Petition requesting the hearing of the CCP alongwith the RA be listed before the Bench comprising one of us(Sh.P.K.Kartha, VC) and Shri P.C. Jain, Member on 13.12.1989.

(D.K.CHAKRAVORIY).
MEMBER

12.12.89

CCP 219/89 OA 862/89

13,12,1989

Shri J.P. Verghese, Counsel for the Present:

applicant. Shri M.M. Sudan, Counsel for the

respondents.

CCP 219/89
Heard the learned counsel of both parties The learned counsel of the respondents on CCP 219/89. requests for 3 weeks time to file a reply to the CCP. Time prayed for is allowed. The applicant toy file rejoinder within 2 weeks thereafter. List for further directions before Court No.II on 25th January, 1990.

(P.C. JAIN) MEMBER (A)

(P.K. KARTHA) VICE CHAIRMAN(J) 13.12.1989

Present: Shri J.P. Verghese, Counsel for the applicant.
Shri M.M. Sudan, Counsel for the respondents.

The learned counsel for the respondents has accepted notice of MP 2754/89 wherein the applicant has prayed for an order restraining the respondents from reverting him from the post of P.G.T. Biology till the final disposal of the CCP and the Review application, and that a status quo order be passed and that the Review Petition be listed in an open Court.

2. The learned counsel of the respondents requests for 3 weeks time to file a reply to the MP. Time prayed for is allowed. The applicant may file rejoinder within 2 weeks thereafter. List for further directions on 25th January, 1990.

Rephy hied to

(P.C. JAIN) MEMBER (A) (P.K. KARTHA) VICE CHAIRMAN(J)

CCP 219/89 OA 862/89 MP 2754/89

25.1.1990.

Present: Shri J.P. Verghese, Counsel for the applicant.
None for the respondents.

The respondents have not filed their EMMNERX reply to the MP. List for further directions on 9th May, 1990.

(D.K. CHAKRAVORTY)
MEMBER (A)

(P.K. KARTHA) VICE CHAIRMAN(J)

Reply not tile do

CCP 219/89 OA 862/89 MP 2754/89

10.5.1990.

Present: Shri J.P. Verghese, Counsel for the applicant.
Shri M.M. Sudan, Counsel for the respondents.

At the request of the learned counsel of the applicant, the case is adjourned to 14th May, 1990.

(D. K. CHAKRAVORTY)

(P.K. KARTHA) VICE CHAIFWAN(J)

CCP 219/89 OA <del>826/89</del> 86-4+9 MP 2754/89

14.5.1990.

Present: Shri J.P. Verghese, Counsel for the applicant. Shri M.M. Sudan, Counsel for the respondents.

Heard the learned counsel of both parties on CCP 219/89. The agreed factual position is that the applicant has received the major reliefs and that there is no case of any wilful disobedience of the judgment of the Tribunal dated 6.10.1989. In view of this, the CCP is dismissed and the notice of the CCP is discharged.

2. The question of the seniority of the applicant will have to be considered in a separate proceeding. The learned counsel of the applicant states that a review petition has already been filed by him seeking this relief also.

3. Let a copy of this order be placed in the review file also.

(D.K. CHAKRAVORTY)
MEMBER (A)

(P.K. KARTHA) VICE CHAIRMAN(J)